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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

C.P.No.12/95 in
O.A.NO. 53/93.

DATE OF JUDGMENT: 4.5.95

BETWEEN:

Shaik Sabdar Ali ..

Petitioner

AND

1. Sri Ajaya Bhaskar,
Development Commissioner for
Handicrafts,
Ministry of Textiles,
Government of India,
West Block, R.K.Puram,
New Delhi-110066.

2. Sri P.Narayan,
Director (SR),
o/o the Development Commissioner
for Handicrafts,
Sastri Bhavan, 3rd Floor,
26, Haddous Road,
Madras-600006. ..

Respondents

COUNSEL FOR THE APPLICANT: SHRI V.Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: SHRI K.Bhaskar Rao
Sxx/Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

C.P.NO.12/95
in
O.A.NO.53/93.

INTERIM ORDERS

Dt: 4.5.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkateswara Rao, learned counsel for the petitioner and Shri K.Bnaskar Rao, learned standing counsel for the respondents.

2. It is stated for the petitioner herein that the notification issued in the "Employment News" for the week 14th to 20th January 1995 whereby applications were called for the posts of Peons/Chowkidars is in violation of the judgment of this Bench in OA 53/93. M.A.No.223/95 in CP 12/95 is filed seeking direction to the respondents to absorb the applicant in one of those vacancies. The learned standing counsel for the respondents prays for time till after vacation for filing reply in the M.A.

3. In the circumstances, it is just and proper to pass the following interim order:-

If appointments to the posts of Peons/Chowkidars are going to be made in pursuance of the notification referred to, same will be subject to the result in the C.P. and it has to be mentioned in the order of appointment. List it on 15.6.1995; for reply in the meanwhile./

R.RANGARAJAN
MEMBER (ADMN.)

V.NEELADRI RAO
VICE CHAIRMAN

DATED: 4th May, 1995.
Open court dictation.

Dy.Registrar(Judl)